

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 133

1025/23, 1377/23, 1630/23, 1631/23, 1632/23,
1633/23, 1634/23, 1635/23,
1636/23, 1638/23, 1481/23, 1918/23, 1920/23, 1931/23,
1331/22, 342/23, 815/23, 844/23, 845/23, 1779/23, 2195/23,
2197/23, 2198/23, 2199/23, 2200/23, 2271/23, 2599/23, 2601/23,
2823/23, 75/2024, 174/2024
In
CP(IB) No. 406/Chd/Pb/2018
(Admitted)

IN THE MATTER OF:
Goldy Gera & Ors.

... **Petitioners/Financial Creditors**

Versus

SRS Real Infrastructure Ltd.

... **Respondent-Corporate Debtor**

Under Section: 7, 60(5), 19(2), 66(1)

Order delivered on 12.02.2024

CORAM:

SHRI. RAHUL PRASAD BHATNAGAR,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Nahush Jain, Advocate

ORDER

IA Nos. 1025/23, 1377/23, 1630/23, 1631/23, 1632/23, 1633/23,
1634/23, 1635/23, 1636/23, 1638/23, 1481/23, 1918/23, 1920/23,
1931/23, 1331/22, 342/23, 815/23, 844/23, 845/23, 1779/23,
2195/23, 2197/23, 2198/23, 2199/23, 2200/23, 2271/23, 2599/23,
2601/23, 2823/23, 75/2024, 174/2024

Learned counsel for the applicant is directed to file the checklist along with the relief claimed in all these IAs and status thereof within one week. Last opportunity is granted to complete the pleadings. List the matter for arguments on 29.02.2024.

Sd/-

Sd/-

(RAHUL PRASAD BHATNAGAR)
HON'BLE MEMBER (T)

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

February 12, 2024
Priyanka